

T.Ex. No. 46/2019

Dated-18.12.2021

Decree Holder is represented.

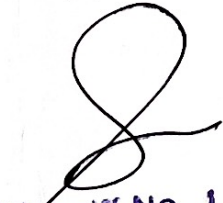
The Decree Holder filed one petition being no. 3165/2021.

Perused the petition, which shows that, the Decree Holder and Judgment Debtor amicably settled the matter and the JD already paid lumpsum amount to the decree holder towards satisfaction of the decree.

Heard the Ld. Counsel for the decree holder.

Considering the petition as well as the submission this court is of opinion that the decree has been satisfied by the payment of money.

Therefore this T.Ex. Case is disposed of accordingly.


Munsiff No. 1
Sibrugarh